

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

OA No.708 of 2010  
Cuttack, this the 19<sup>th</sup> November, 2010

Dumuka Naik .... Applicants  
Versus  
Union of India & Others .... Respondents

CORAM  
**THE HON'BLE MR. C.R. MOHAPATRA, ADMN. MEMBER**

It appears that representations made by the Applicant under Annxure-A/6 series pertaining to the present relief claimed in this OA are still pending consideration of the Respondent No.3 Hence without expressing any opinion on the merit of the matter, this OA is disposed of at this admission stage, as consented by Learned Counsel for Applicant as well as Mr.P.R.J.Dash, Learned ASC for the Union of India, appearing on notice for the Respondents with direction to the Respondent No.3 to consider and dispose of the said representation with a reasoned order and communicate the same to the Applicant within a period of thirty days from the date of receipt of copy of this OA.

Mr.Padhi, Learned Counsel for the Applicant undertakes to deposit the postal requisite for onward

transmission of copy of this order along with OA to the  
Respondent No.3 for compliance of this order by 24<sup>th</sup>  
November, 2010. Free copy of this order be given to  
Learned Counsel for both sides.

  
(C.R. Mohapatra)  
Member (Admn.)

Order dt. 10.01.2011

Conam:

Hon'ble Mr. C.R. Mohapatra, Member Admn.  
Hon'ble Mr. A.K. Patnaik, Member Judi.

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Heard Ld. Counsel for the  
Parties.

In M.A. 892/10 filed by the  
Respondents, it has been made clear  
that the Respondents have already complied  
the orders of this Tribunal dt. 19.11.2010  
wider order dt. 16.12.2010 (Annexure A/3)  
under intimation to the applicant. Necessary  
documents including the bills etc., has  
already been sent to New Delhi.  
In view of the above nothing remains  
further to be adjudicated. Hence M.A. is  
disposed. and accordingly disposed of.

  
Member Judi.

  
Member Admn.